

**Narcotic Drugs and Psychotropic
Substances Act, 1985**

5883. CH. JAGDEEP DHANKHAR:
Will the Minister of FINANCE be pleased to
state:

(a) whether Government propose to
amend the Narcotic Drugs and Psychotropic
Substances Act, 1985 to make it more strin-
gent; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF.
MADHU DANDAVATE): (a) No, Sir.

(b) Does not arise.

T.V. Transmission at Jhunjhunu

5884. CH. JAGDEEP DHANKHAR: Will
the Minister of INFORMATION AND
BROADCASTING be pleased to state:

(a) whether the reception of Door-
darshan programmes transmitted from T.V.
transmission of Jhunjhunu in Rajasthan is
not clear;

(b) if so, the reasons therefor; and

(c) the action being taken to improve its
functioning?

THE MINISTER OF INFORMATION
AND BROADCASTING AND MINISTER OF
PARLIAMENTARY AFFAIRS (SHRI P.
UPENDRA): (a) to (c). The low power T.V.
transmitter operating in UHF band at
Jhunjhunu is functioning normally providing
satisfactory service within its expected ser-
vice range of about 15 Kms. except that the
range of the transmitter is somewhat limited
in the northern direction due to terrain condi-
tions.

**Radio Station at Jhunjhunu in Rajast-
han**

5885. CH. JAGDEEP DHANKHAR:
Will the Minister of INFORMATION AND
BROADCASTING be pleased to state:

(a) whether Government propose to set
up a radio station at Jhunjhunu in Rajasthan;
and

(b) if so, the time by which it is likely to
be set up?

THE MINISTER OF INFORMATION
AND BROADCASTING AND MINISTER OF
PARLIAMENTARY AFFAIRS (SHRI P.
UPENDRA): (a) No, Sir. The approved 7th
Plan does not include any proposal to set up
a radio station at Jhunjhunu in Rajasthan.

(b) Does not arise.

**Appointment of Chief Justice of High
Court from other State**

5886. CH. JAGDEEP DHANKHAR:
Will the Minister of LAW AND JUSTICE be
pleased to state:

(a) the policy of Government of appoint
Chief Justice of a High Court from outside
the State concerned;

(b) whether there has been deviations
from the set policy in the past; and

(c) if so, the details thereof?

THE MINISTER OF SURFACE TRANS-
PORT AND COMMUNICATION (SHRI K.P.
UNNIKRIISHMAN): (a) to (c). The Govern-
ment have adopted the policy of having
Chief Justice of a High Court from outside
and the appointments and transfers of Chief
Justices are being made in accordance with
the policy guidelines. Consultation with the

Chief Justice of India is done in every case of transfer/appointment of a Chief Justice.

Long Term Policy on Tea

5887. SHRI RAMDAS SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether the Committee Constituted by Government to formulate long term policy on tea has submitted its report;

(b) if so, the recommendations of the Committee; and

(c) the action taken by Government thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) The main recommendation of the Committee are as follows:

- to evolve a National Tea Policy;
- to set up a Standing Forum for Policy Planning and co-ordination for tea;
- to set up a Centre for Studies in 'Plantation' management system;
- to devise policies and programmes for argumentation of productive capacities of the tea growing estates and keeping the tea areas in optimum state of productive health;
- rejuvenation and infilling for increasing average yields as one of the medium-term remedies;
- creation of a Tea Replanting Fund;
- to motivate plantations to under-

take time bound larger programme of extension planting through requisite financial backing with attractive incentive packages;

- extension of tea in degraded forest land;
- growing of tea in non-traditional areas for progressive increasing production of tea;
- revision of assistance packages after every three years by the Tea Board and the financial institutions;
- programmed development of small growers sector;
- to strengthen the R & D activities;
- constitution of Regional Advisory Committees for the purpose of planning and development of the industry in the region concerned;
- regions-wise manpower studies be initiated to make an objective assessment of the perspective on supply side vis-a-vis the projected requirements;
- institutionalised forum for centre-state co-ordination;
- review of role of the Tea Board in line with the future requirements of development;
- to evolve a plan and strategy for increasing export volumes, export earnings and for effecting substantial increasing in value added exports;

(c) A Working Group in the Ministry has examined the recommendations of the Committee. The recommendations of the